

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.5526-5527/2023

[Arising out of impugned final judgment and order dated 20-09-2022 in CC No. 5007/1990 21-09-2022 in CC No. 5008/1990 passed by the Court of ld. 3<sup>rd</sup> Additional Sessions Judge, Jammu (TADA/POTA) in case Challan/5007/1990 of RCI (8) 1990-SIU-V-REG and Channal/5008/1990 of RC7(S) 90-SIU-V-REG]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

MOHD. YASIN MALIK &amp; ORS.

Respondent(s)

(IA No. 159017/2023 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 21-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Tushar Mehta, Solicitor General  
Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Srishti Mishra, Adv.  
Mr. Anirudh Bhat, Adv.  
Mr. Udai Khanna, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Annam Venkatesh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We permit the petitioner to amend the petition for impleading the accused, if any and for incorporating averments and prayers.

Amended petition shall be filed within a period of one week from today.

List on 28<sup>th</sup> November, 2024.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)